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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi

New Delhi, Dated: 22 May, 2023

Subject: Amendment in Export Policy of Cough Syrup.

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para1.02 and 2.01 of the Foreign Trade Policy, 2023, the Central Government hereby makes following amendment in Chapter 30 of the Schedule 2 of the ITC (HS) Export Policy related to export of Cough Syrup w.e.f. 1st June, 2023:

SI. NO.	ITC HSCodes	Description	Existing Export Policy	Revised Export Policy
84 A	3004	Cough Syrup		Cough Syrup shall be permitted to be exported subject to the export sample being tested and production of Certificate of Analysis (CoA) issued by any of the following laboratories: Indian Pharmacopoeia Commission, Ghaziabad, Uttar Pradesh CDL, Kolkata, West Bengal CDTL, Chennai, Tamil Nadu CDTL, Mumbai, Maharashtra CDTL, Hyderabad, Telangana RDTL, Chandigarh RDTL, Guwahati, Assam Any NABL accredited State Drugs Testing Laboratory

2. Effect of this Notification:

The export of "Cough Syrup" under ITC (HS) Codes falling under the Heading 3004 shall be permitted subject to the export sample being tested and production of Certificate of Analysis (CoA) issued by any of the laboratories as mentioned in Para-1 above, with effect from 1st June 2023.

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